

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CA(CAA)-49/ND/2018

SECTION OF THE COMPANIES ACT, 2013: 230-232

In the matter of:

M/s. Motherson Sintermetal Technology Ltd.Petitioner

And.

M/s. Tiger Connect Travel Systems and Solutions Ltd.Respondent

Order delivered on 13.09.2018

Coram:

MS. INA MALHOTRA
HON'BLE MEMBER (J)


MS. DEEPA KRISHAN
HON'BLE MEMBER(T)


For Petitioner (s) : Mr. Abhishek Nahta, CA
Mr. Sameer Gupta, Advocate

For Respondent (s) : Ms. Lakshmi Gurung, Standing Counsel for
IT Dept. with Ms. Easha Kadian, Advocate
Mr. Shubham Pandey on behalf of OL
Ms. Sonam Sharma, CP for RD

ORDER

Written submissions have been filed by the Income Tax Department placing on record their objections to the sanction of the scheme. Citations relied upon be filed.
To come up for clarification/order.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)